

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-1309(PB)/2019

IN THE MATTER OF:

Ms. Sangeeta Rustogi & anr. Applicant/petitioner
Vs.
M/s. Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 30.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant(s): Mr. Gaurav Kakar, Advocate

ORDER

There is a stay order passed by Hon'ble the Supreme Court on proceedings before us in respect of the Corporate Debtor.

List on 05.08.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)